

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
WP No. 48092 of 2025

(IN RE SUO MOTO PIL VIDE ORDER DTD. 08/12/2025 VS STATE OF MP THROUGH CHIEF SECRETARY AND OTHERS)

**Dated : 16-01-2026**

*Shri Vivek Sharan - Senior Advocate, Amicus Curiae of the case with  
Shri Akash Sharma - Advocate.*

*Shri Sudeep Bhargava - Dy. Advocate General for the respondent / State.*

*Shri Rashmendra Suryavanshi with Shri Dharmendra Gurjar - Advocate for  
the proposed intervenor.*

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The applications for intervention are considered, they are also espousing the same public cause of the illegal sale and use of Chinese Nylon Thread (Manjha), which is causing injuries and casualties.

02. This Court had registered *suo moto* Public Interest Litigation on the basis of a news published in the local newspaper of the "Indore Prime" regarding the illegal sale and use of Chinese Nylon Thread (Manjha). On 12.01.2026, we passed strict orders keeping in view the Makar-Sankranti festival. Despite the said order, the casualties and the utter accidents have been reported which have been brought to our notice by the learned *Amicus Curiae* and the counsel for the interveners.

03. Counsel for the respondent / State submitted that the strict steps were taken to prevent sale and use of the said 'Thread' in compliance to the Court order.

04. The learned *Amicus Curiae* has given his suggestions and also referred various orders of the various High Courts and National Green Tribunal (hereinafter referred as "NGT"), which are as under:

i. *Hathkargah Laghu Patang Udyog Samiti V/s GNCTD (Writ Petition*

*(C) No.13163 of 2019) passed by the Delhi High Court.*

*ii. *Suo Moto PIL V/s State of Chhattisgarh, 2025 SCC OnLine Chh 10537* passed by the Chhattisgarh High Court.*

*iii. *Siddharajsingh Chudasama V/s State of Gujarat (Writ Petition (PIL) No.253 of 2016) passed by Gujarat High Court.**

*iv. *Court on its Own Motion V/s State of Maharashtra (Suo Moto PIL No.1 of 2021) passed by Bombay High Court.**

*v. *Anurag Mishra V/s State of U.P. (Allahabad HC, PIL No.58620 of 2015) passed by Allahabad High Court.**

*vi. *A report submitted by CPCB in Khalid Ashraf V/s Union of India (Execution Application No.06 of 2020).**

05. He also brought to our notice the order passed by the NGT in *O.A. No.384/20166 dated 11.07.2017 in the case of Khalid Ashraf V/s Union of India*, where the learned Tribunal has imposed a total ban on the manufacture, sale, storage, purchase and use of nylon or synthetic Manjha including the so called "Chinese Manjha" across the entire city. The Tribunal has further directed all the State Government and Union Territory to impose this provision strictly.

06. Counsel for the respondent / State informed that the State Government has already passed an order on 29.06.2016 imposing complete ban on the sale and use of the said 'Thread', but despite that, it is being illegally sold and used, which is causing so many accidents and casualties.

07. After hearing learned counsel for the parties and considering the various orders of the High Courts as well as the NGT, we direct the respondent authorities to prepare a policy and to submit before the High Court on the following issues:

**A . Policy for Compensation to Victims or to their Families in case of injuries or death:**

*[As has been observed by the Chhattisgarh High Court in the matter of *Suo Moto PIL V/s State of Chhattisgarh (Supra)*]*

**B. Disposal of Seized Synthetic Manjha:**

Since this Manjha is non-biodegradable and releases toxic fumes if burnt

openly. All seized stock be classified as "Hazardous Plastic Waste" and it should not be stored in police Malkhanas indefinitely nor burnt in the open. It may be sent to industrial incinerators or authorized plastic recycling plants in coordination with the State Pollution Control Board.

**C. Prohibition on the Sale on E-Commerce Platforms :**

The Cyber Cell may be directed to serve notices well in advance (prior to the 'Makar Sankarnti Festival) to all major e-commerce platforms (e.g., Amazon, Flipkart) and B2B platforms (e.g., IndiaMART) to "Geo-Fence" the State of Madhya Pradesh. It may be ensured that no product listed as "Nylon Manjha," "Mono-Kite," or "Synthetic String" is deliverable to any pin code within the State.

**D. Secret Reward Scheme:**

Any citizen providing actionable intelligence leading with regard to manufacture, Storage, Sale or Usage of Chinese Nylon Thread (Manja) (As has been observed by the Punjab and Haryana High Court in the matter of Kanwar Pahul Singh (Supra)

**E. Suspension of License/Permit of Transport Agencies :**

The supply of Chinese Manjha is often interstate. Any Transporter, Courier Service, or Transport Agency found transporting cartons containing banned Manjha be held liable and the Transport Commissioner may be directed to suspend the Trade License/Permit of such transport agencies in accordance with law.

**F. Proactive Steps to be taken well in advance :**

Instead of taking immediate steps at the eleventh hour, just prior to the festival of Makar Sankranti (i.e. 14<sup>th</sup> Jan), the concerned administrative authorities may be directed to initiate the process every year well in advance with

regard to the following:

- (a) *To ensure strict implementation of the ban on manufacture, sale, storage and use of Chinese Nylon Thread (Manjha)*
- (b) *The appropriate authority should conduct and monitor that the aforesaid thread should not be circulated in the market.*
- (c) *The State authorities to undertake social awareness campaigns through print and social media for not using the Chinese Nylon Thread (Manjha) and for making the public at large aware with regard to the legal/penal consequences of the use and sale of the Chinese Nylon Thread (Manjha).*

08. We direct that the authorities will continue to implement strictly our interim orders passed on the previous dates. The Chief Secretary of the State of Madhya Pradesh will look into all these suggestions which have been made a part of this order and will frame policies and various schemes by coordinating with the different departments.

09. List the matter in the week commencing 09.03.2026.

(VIJAY KUMAR SHUKLA)  
JUDGE

Divyansh

(ALOK AWASTHI)  
JUDGE